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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2038/98

New Delhi, this 23rd day of April, 1999

Hon'ble Shri S.P. Biswas, Member(A)

Har Pal Singh Janojer
N-605, Sewa Nagar, New Delhi-3 ... Applicant
(Applicant in person)

versus

1. Chief Secretary
Govt. of NCT of Delhi, Delhi
2. Estate Officer
Dte. of Estates, New Delhi
3. PHC/JS(Health)
1, Jawahar Lal Nehru Marg
New Delhi
4. Medical Supdt.,
Lok Nayak Hospital, New Delhi
5. Secretary
Land & Building Department
IP Estate, New Delhi ... Respondents
- (Shri S.M. Arif, for R-2)
(Shri Vijay Pandita, for R-1, R-3 and R-4)

ORDER(oral)

1. The applicant in this OA has sought reliefs in terms of quashing the impugned order dated 27.1.97 (A-1) received by him on 6.2.97 and also ^{has} prayed for issuance of directions to the respondents to regularise the Qr.No.N-605, Sewa Nagar in his name. This quarter, allotted to him from general pool by R-2 has since been handed over. Applicant, who is admittedly praying for allotment of quarter from the pool of Govt. of NCT of Delhi has since been allotted an appropriate type of quarter by letter dated 10.3.99. The issue for which this OA was filed stands resolved. Applicant however

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mentions that respondents are still deducting HRA which is not proper. If that is so and if he is still having any fresh grievance, he is allowed to agitate the issue afresh, if so advised.

2. The present OA is disposed of as having become infructuous.


(S.P. Biswas)
Member (A)

/gtv/